CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 459/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.

Petitioner : ABREL (RJ) Projects Limited (ABREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

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Petitioner : ABREL (RJ) Projects Limited (ABREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **23.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, ABREL
Ms. Mandakini Ghosh, Advocate, ABREL
Shri Aditya Kumar Singh, Advocate, ABREL
Shri Mridul Gupta, Advocate, ABREL

Shri Vineet Gupta, Advocate, ABREL
Ms. Dalima Gupta, Advocate, ABREL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner submitted that the Respondent, CTUIL, has filed its compliance affidavit only yesterday and, accordingly, sought liberty to file a response thereto along with the updated status of the Project(s). The learned senior counsel further submitted that a similar matter - Petition No. 422/MP/2026 (ABRSL v. CTUIL & Anr.), was listed for hearing on 5.11.2026 and requested that the present Petitions be listed along with the said Petition.

2. Considering the submission made by the learned senior counsel for the Petitioner, the Commission permitted the Petitioner to file its response affidavit, within four days with a copy to the Respondent, CTUIL.

3. The Petitioner is directed to clarify, on an affidavit, within three days, under which Regulation, it is seeking extension of SCOD up to actual effective date of the GNA and also to clarify the basis of reliefs sought under prayers (e) and (f).

4. The Petitions, along with Petitioner 422/MP/2026, will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)